

MR. DEPUTY-SPEAKER: Does the hon. Member accept it?

SHRI S. S. KOTHARI: I accept it.

MR. DEPUTY-SPEAKER: So, I am putting the motion, as amended, to the vote of the House.

The question is:

"This House resolves that in pursuance of section 296 of the Income-Tax Act, 1961, the following modification be made in the Income-Tax (Second Amendment) Rules, 1968, published in the Gazette of India by Notification No. S.O. 1112, dated the 18th March, 1968 and laid on the Table on the 1st April, 1968, namely:—

in rule 2, in the proposed rule 11A, for 'Rs. 20,000' substitute 'Rs. 25,000'

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

The motion was adopted.

18 hrs.

MR. DEPUTY-SPEAKER: Now, I shall put the other motion of Shri Abdul Ghani Dar to the vote of the House.

श्री अब्दुल घनी दार : कोठारी जी की जीत हो गई है इसलिए मैं वापिस लेता हूँ।

[श्री عبدالغنی ڈار : کوٹھاری جی کی جیت ہو گئی ہے - اس لئے میں واپس لیتا ہوں -]

The motion was, by leave, withdrawn.

BUSINESS ADVISORY COMMITTEE TWENTY-SECOND REPORT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNICA-
TIONS (DR. RAM SUBHAG SINGH):
I beg to present the Twenty-second
Report of the Business Advisory
Committee.

MR. DEPUTY-SPEAKER: Now, the House stands adjourned to meet again at 11 A.M. tomorrow.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 21, 1968/Sravana 30, 1890 (Saka)